

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Date of Order 3-3-97. (2)

RA No. 10/1995 in  
OA No. 628/94.

A.N. Pareek and 55 others.

...Applicants.

Vs.

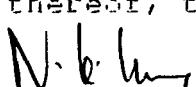
1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Army Headquarters, Kashmir House, DBQ PO New Delhi.
3. Chief Engineer, HQ Southern Command, Engineers Branch, Pune.
4. Chief Engineer (MES) Jaipur Zone, Power House Road Bani Park, Jaipur.
5. Commander Works Engineers, Kalyan Marg, Banipark, Jaipur.

...Respondents.

O R D E R  
(Hon'ble Mr. N.K. Verma, Member (A))

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This is a Review Application filed under Rule 16 read with Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. It has been stated by the applicants in the RA that the OA has been disposed of without the participation of the applicants or any counsel on their behalf. The OA was disposed of in terms of the provisions of the Administrative Tribunals Act and if the applicants were not available at the time the matter was called for admission hearing, the applicants cannot claim the indulgence of the court to adjourn it more so, when there was no merit in the OA at all. In view thereof, the RA is dismissed as being devoid of merit.

  
( N.K. VERMA )  
MEMBER (A)

  
( GOPAL KRISHNA )  
VICE CHAIRMAN

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